NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

33. C.P.(IB)-212(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.04.2021**

NAME OF THE PARTIES: HVAX Technologies Private Limited
V/s
Seloi Healthcare Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Ulhas Shetty, Ld. Authorised Representative for the Petitioner present. Mr. Aditya Raut, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for both sides submit that the matter is amicably settled between the parties and has filed memo for withdrawal.
3. Accordingly, on the request made by the Counsel for the Petitioner, the Petition is dismissed as withdrawn.
4. Records be consigned to record room.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/NP/